ADVERTISEMENT UNDER REGULATION 18(7) IN TERMS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SUZLON ENERGY LIMITED

("TARGET COMPANY")

Registered Office: "Suzlon", 5, Shrimali Society, Near Shri Krishna Complex, Navrangpura, Ahmedabad - 380 009, CIN: L40100GJ1995PLC025447; Tel. No.: (91) 079 6604 5000; Fax No.: (91) 079 2656 5540; Email id: investors@suzlon.com; website: www.suzlon.com

This offer opening public announcement ("Advertisement") is being issued by IndusInd Bank Limited ("Manager to the Offer"), on behalf of Family Investment Pvt. Ltd. ("Acquirer I"), Quality Investment Pvt. Ltd. ("Acquirer II"), Viditi Investment Pvt. Ltd. ("Acquirer III"), Virtuous Finance Pvt. Ltd. ("Acquirer IV"), Virtuous Share Investments Pvt. Ltd. ("Acquirer V"), Tejaskiran Pharmachem Industries Pvt Ltd ("Acquirer VI"), Sunrise Associates ("Acquirer VII"), Goldenstar Enterprises ("Acquirer VIII"), Pioneer Resources ("Acquirer IX"), Expert Vision ("Acquirer X"), Aalok D. Shanghvi ("Acquirer XI"), Vibha Shanghvi ("Acquirer XII"), Vidhi D Shanghvi ("Acquirer XIII"), Neostar Developers LLP ("Acquirer XIV"), Real Gold Developers LLP ("Acquirer XV"), Suraksha Buildwell LLP ("Acquirer XVI"), Sudhir V. Valia ("Acquirer XVII"), Raksha S. Valia ("Acquirer XVIII"), Vijay M. Parekh ("Acquirer XIX") and Paresh M. Parekh ("Acquirer XX") (collectively referred to as "Acquirers") together with the Promoter Group of the Target Company as the persons acting in concert (collectively referred to as "PACs") with the Acquirers pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations") in respect of the open offer to acquire up to 157,64,38,113 fully paid-up equity shares of face value of ₹ 2/- each ("Equity Shares"), representing 26% of the Emerging Voting Capital of the Target Company. The Detailed Public Statement ("DPS") with respect to the aforementioned offer and Corrigendum to DPS ("Corrigendum") was published on February 24, 2015 and December 19, 2015, respectively, in Financial Express (English daily) all editions, Jansatta (Hindi daily) all editions, Mumbai Lakshadeep (Marathi daily) Mumbai edition and Financial Express (Gujarati) Ahmedabad Edition.

1. Offer Price is ₹ 18/- per Equity Share. There has been no revision in the Offer Price.
2. Committee of independent directors (hereinafter referred to as "IDC") of the Target Company recommends that the Offer Price of ₹ 18/- per Equity Share is fair and reasonable. The IDC`s recommendation was published on December 19, 2015, Saturday in same newspapers where the DPS was published.
3. The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations and there has been no competitive bid to this Offer.
4. The Letter of Offer ("LOF") has been sent through an email containing electronic link to all the Eligible Shareholders, who have their email IDs registered with the Target Company and for all remaining Eligible Shareholders who do not have their email Ids registered with the Target Company, the LOF has been dispatched physically, by December 17, 2015.
5. Eligible Shareholders are required to refer to para 8 of the Letter of Offer (Procedure for Acceptance and Settlement of the Offer) in relation to inter alia the procedure for tendering their Equity Shares in the Offer and are required to adhere to and follow the procedure outlined therein.
6. Please note that a copy of the Letter of Offer (including Form of Acceptance-cum-Acknowledgement) will also be available on SEBI's website (www.sebi.gov.in) during the Tendering Period and Eligible Shareholders can also apply by downloading such form from SEBI's website. Further, in case of non-receipt/non-availability of the Form of Acceptance-cum-Acknowledgement, the application can be made on plain paper along with the following details:
   a) **In case of Equity Shares held in physical form:** Name(s) and address(es) of joint holder(s) (if any), number of Equity Shares held, number of Equity Shares tendered, distinctive numbers, folio numbers, along with original share certificate(s), original broker contract note of a registered broker (in case of unregistered Shareholders), valid share transfer deed(s) duly signed and witnessed and self attested copy of PAN card. The details of the Acquirers should be kept blank.
   b) **In case of Equity Shares held in dematerialized form:** Name, address, number of Equity Shares held, number of Equity Shares tendered, depositary participant ("DP") name, DP ID, beneficiary account number, and a photocopy or counterfoil of the delivery instructions in "Off-Market" mode, duly acknowledged by the DP in favor of the special depository account. The details of the special depository account is as under:

DP Name	Ventura Securities Ltd.
DP ID	IN303116
Client ID	11597431
ISIN No.	INE040H01021
Depository	National Securities Depository Limited
Account Name	LIIPL Suzlon Energy Open Offer Escrow Demat Account

7. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on March 3, 2015. SEBI vide its letter no. CFD/DCR2/OW/RK/32579/2015 dated November 23, 2015 ('Observation Letter') and letter no. CFD/DCR2/OW/33918/2015 dated December 8, 2015 issued its comments on the Draft Letter of Offer in terms of Regulation 16(4) of SEBI (SAST) Regulations. These comments have been incorporated in the Letter of Offer.
8. For all the material changes after the date of DPS the Eligible Shareholders can refer Corrigendum and LOF.
9. As on the date of this Advertisement, there are no statutory approvals required to implement the Open Offer and for the acquisition of Equity Shares to be tendered under the Open Offer. If any statutory approvals are required or become applicable prior to completion of the Open Offer, the Open Offer would be subject to the receipt of such statutory approvals.
10. Revised Schedule of Activities is as follows:

Activity	Original Schedule		Revised Schedule#	
	Date	Day	Date	Day
Public Announcement	February 13, 2015	Friday	February 13, 2015	Friday
Publication of Detailed Public Statement in newspapers	February 24, 2015	Tuesday	February 24, 2015	Tuesday
Last date for filing draft Letter of Offer with SEBI	March 3, 2015	Tuesday	March 3, 2015	Tuesday
Last date for a Competing Offer	March 18, 2015	Wednesday	March 18, 2015	Wednesday
Identified Date*	March 27, 2015	Friday	December 10, 2015	Thursday
Date by which the Letter of Offer will be dispatched to the shareholders	April 7, 2015	Tuesday	December 17, 2015	Thursday
Last date of upward revision of Offer Price and/or Offer Size	April 8, 2015	Wednesday	December 18, 2015	Friday
Last date by which Board of the Target Company shall give its recommendation	April 8, 2015	Wednesday	December 18, 2015	Friday
Offer opening public announcement	April 13, 2015	Monday	December 23, 2015	Wednesday
Date of commencement of tendering period	April 15, 2015	Wednesday	December 28, 2015	Monday
Date of closing of tendering period	April 28, 2015	Tuesday	January 8, 2016	Friday
Last date of communicating of rejection/acceptance and payment of consideration for accepted tenders/ return of unaccepted shares	May 14, 2015	Thursday	January 22, 2016	Friday

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer has been sent.*

#Based on SEBI letter no. CFD/DCR2/OW/33918/2015 dated December 8, 2015.

Capitalised terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the Public Announcement, DPS, Corrigendum and LOF. The Acquirers and PACs along with their respective directors, partners and designated partners accept full responsibility for the information contained in this Advertisement and also for the obligations of Acquirers and PACs as laid down under SEBI (SAST) Regulations and subsequent amendments made thereto. Each of the Acquirers and PACs would be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations.

This Advertisement will also be available on the SEBI website at www.sebi.gov.in

The transaction was facilitated by Antique Stock Broking Limited.

The legal advisor to the Manager to the Offer is Finsec Law Advisors, 709 Raheja Center, Free Press Journal Road, Nariman Point, Mumbai - 400021.

TRANSACTION ADVISOR	LEGAL ADVISORS TO THE ACQUIRERS
INGA **Inga Capital Private Limited** Naman Midtown, 21st Floor, 'A' Wing, Senapati Bapat Marg, Elphinstone (West), Mumbai - 400 013	**P. H. Bathiya & Associates, Law Offices** 15, Tardeo AC Market, 4th Floor, Tardeo Road, Mumbai - 400 034

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

IndusInd Bank

IndusInd Bank Limited

IndusInd Bank Ltd, 701/801, Solitaire Corporate Park, 167, Guru Hargobindji Marg, Chakala, Mumbai - 400093

Tel. No.: +91 22 6641 2200; **Fax:** +91 22 6641 2318; **E-mail ID:** investmentbanking@indusind.com

Contact person: Mr. Pramod Khandelwal/Mr. Ashish Agrawal

SEBI Registration Number: MB/INM000005031

Place : Mumbai

Date : December 22, 2015

PRESSMAN

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